CENTRAL ADMINISTRATVE TRIBUNAL CALCUTTA BENCH

O.A. 562/97

PRESENT : Hon'ble Mr. D.V.R.S.G. Dattatreyu'lu, Judicial Member

Hon'ble Mr. B.P. Singh, Administrative Member..

Uttam Kumar Mitra

-versus-

Union of India and Ors.

For the applicant

: Ms. U. Sanyal, counsel.

Ms. S. Banerjee, counsel.

For the respondents

: Mr. B.K. Chatterjee, counsel.

Heard on 19.7.2000

Order on 4.8.2000

ORDER

B.P. Singh, AM

Sri Uttam Kr. Mitra substitute E.D.A. has filed this O.A. against his non-absorption on regular basis on the vacant post of E.D.A. and inspite of the fact that he completed more than 2500 days of service and prayed for the following reliefs:-

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- (a) A mandate please may be given directing the respondent authorities to regularise the service of the applicant to the vacant post of his E.D. AGent to which he is legally entitled withdrawing and/or cancelling the penalty made portion of the letter dated 26.3.1997/15.4.1997 Annexure-B herein to the effect.
- (b) An order directing the respondent authorities not to disengage the applicant from the post of Daily rated Mazdor at Tiretta Bazar Post Office to which he is performing his duties upto this date, till retgularisation of his service to the vacant post of E.D. Agent as per established rules and regulations."

The fact of the case is that the applicant was initially appointed 2. as a substitute E.D. Stamp vendor w.e.f. 1.7.89 under Respondent No.4 at Tiretta Bazar Post Office as per Annexure-A. The applicant worked such upto 15.4.97. W.e.f. 16.4.97 the post fell vacant on regular basis and the applicant has been working on the same post as daily rated mazdoor till date to the utmost satisfaction of his superiors vide Annexure The applicant states that as a substitute he completed more than -D. 2500 days of service with short artificial breaks and continued in the same capacity upto 15.4.97 and thereafter w.e.f. 16.4.97 he has worked as daily rated mazdoor and has been working as such till date. In support of this he has enclosed the charge report as Annexure-C. The applicant made repeated representations for his permanent absorption on the vacant post of E.D.A. on the ground that he has long service in the department The applicant made further representation for permanent since 1989. absorption a copy of which is enclosed at Annexure-D. The applicant also drew our attention to DG of Postat Services letter dated 25.11.93 which provides that if a substitute is allowed to continue for period exceeding 180 days, as a matter of rule this continued arrangement will legitimise the claim of the substitute for regularisation of his service as E.D. Agent. On the basis of this communication of the DG Poster service the applicant was entitled to be absorbed against the vacant post of E.D.A. due to his uninterrupted long in the capacity of substitute Due his long years of service and experience the applicant is E.D.A. entitled for regular absorption against the vacant post. The applicant further submits that when the post on which he was working as a substitute fell vacant on regular basis the respondent authorities directed that no substitute E.D.A. should be allowed to work on the post and the clear vacancy should be mainspined by the existing staff of the concerned post offices till further arrangement is made. on the part of the respondent authorities was clear-cut denial of natural justice and abuse of due process of law. The claim was overlooked by The applicant was entitled for the respondents with malafide intention. permanent absorption against the vacant post due to his long continous service as substitute on the post. He was fully covered by the decision

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morked for a total pariod of 496 days also with short artificial branks of a couple of days or so. In such circumstances, the instant application has been filed for appropriate relief.

- cents were Substitutes of Sai Subhendu Saha Roy and Sai Roman sound Des Judies per records available in the department, they fill not exart for the period alleged by them, but they have somewhat to the reply a statement indicating the number of days portion by the applicants.
 - the bearing the ld. Counsel for the parties and on peruwal of the application, the raply and the Annexures there w, there weems to be no controversy that Sri Sulhandu and Ramjibon have been salented for appointment to the cadra of Group 'D' son-test category on the basis of meniority by the Departmental Promotion Constitue, as revealed by the Annuaure A/3 to the applicetton, How in such a situation, was posts of Extra Departmental Stomp Vendor at Mott Lane Post Office had fallen wacant and even though Substitutes ordinarily connot claim to an appointment or regularisation, still there may be cases, where by wirbse of long. services rendered by them, their claim is legitimised for reqularigation as E.D. Agents, Relevant in this connection are the judgment of the Montble Supreme Court in Jagrit Mardoor Union v. Mahonagar Telephone Niger Ltd. and Writ Petition No. 1624 of 1936 and the letter of the D.G., Pests dated 25.11.93. Even though the respondents have stated in the reply that no record was available in their office regarding angagement of applicant No.1 since 1987, as alleged by her, still according to the statement ennexed to the xeply, she has worked much more than 180 days por just atless? since 1.9.88, of course with short breaks of a couple of days intervening. In the case of applicant No.2 also, even according